

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 5735-JK (LD) of 2022

DATED:- 05 - 08 - 2022

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 05 - 08 - 2022

No:- LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner , Revenue Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No.5735-JK(LD) of 2022 dated 05.08.2022

S No.	Title of the case	OIC	
1	PIL No. 19/2011 read with review Petition No. 37/2020 titled Professor S.K Bhalla Vs State of J&K and Os	Mr. Pritam lal, JKAS, Assistant Commissioner (Central in the office of Divisional Commissioner Jammu	For Jammu Division
		Mr. Aadil Fareed, JKAS Assistant Commissioner (Central) in the office of Divisional Commissioner Kashmir	For Kashmir Division
2	WP(C) No. 328/2022 titled Nand Kishore Vs UT of J&K and ors	Shri Arun Kumar Sharma, Tehsildar Div. Com Office Jammu.	

